CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH ALLAHABAD

Dated: This the 23rd day of May, 1997

Coram : Hon ble Mr. Justice B.C.Saksena VC
Hon ble Mr. S. Das Gupta AM

ORGINAL AFFLICATION NO.827/94

- Uhion of India through
 General Manager, Central Railway,
 Bombay VT, Bombay.
- 2. The Divisional Railway Manager,

 Central Railway, Jhansi.

C/A Sri Prashant Mathur

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Versus

- 1. Smt. Hera Devi w/o Late Mangal Singh r/o Mohalla Karayipura Chirgaon, District Jhansi.
- 2. Ashok Kumar s/o Late Mangal Singh.
- 3. Neelam d/o Late Mangal Singh.
- 4. Rita d/o Late Mangal Singh
- 5. Jitendra s/o Late Mangal Singh
 all residents of Karayipura Chirgaon,
 District Jhansi.

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By Hon'ble Mr. Justice B.C. Saksena VC

This O. A. has been filed against the award dated 22.12.1993 passed by the Assistant Labour Commissioner, Jhansi region, Jhansi, prescribed authority under Workmen Compensation Act. In light of various decision since under section 30 of Workmen compensation Act, an appeal preferred against the award of prescribed authority is to be instituted before the High court, this Tribunal cannot take cognizance of this O. A. It is accordingly dismissed as not maintainable.

Nothing in this order, however, shall preclude the applicants from seeking remedial measures for redressal of grievance before the appropriate legal forum, if so advised.

Member(A)

Vice-Chairman

Bolaksen

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